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plant near Bombay. The issue of a letter of intent for setting up a fertilizer project in the Co-operative sector at Phul-pur (U.P.) has also been approved.

tControl on inter-State movement of Alcohol

982. SHRI MULKA GOVINDA REDDY: Will the Minister of PETRO-LEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that Government have controlled inter-State movement of alcohol under excise rules;

(b) if, so, what are the restrictions imposed on inter-State movement of alcohol; and

(c) whether large stocks of alcohol are lying unsold in Uttar Pradesh for want of excise release orders?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) and (b) The inter-State movement of alcohol is regulated by the State Governments under their respective excise laws. The Central Government is not exercising any statutory control on inter-State movement of alcohol.

As the overall availability of alcohol in the country is short of demand, Central Government in consultation with the State Governments makes allocations of alcohol from surplus States to deficit States to meet the requirements of industries based in alcohol to the extent feasible.

(c) Information is being obtained from the State Government and will be laid on the Table of the House.

Export quota of Molasses

1055. SHRI MULKA GOVINDA REDDY: Will the Minister of PETRO-

LEUM AND CHEMICALS be pleased to state :

to Questions

(a) the quota fixed for 1974 for the sugar factories to export Molasses of grades No. 1, No. 2 and No. 3;

(b) whether the present system of assessing grades of molasses is satisfactory; and

(c) if so, what are the reasons for superior grade of molasses being sold or exported?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) No quota has been fixed for export of molasses of any grade from any sugar factory in the country for the year 1974.

(b) Yes. Sir.

(c) Does not arise as no export of molasses has been allowed.

Report of the Committee on the nonavailability of life saving drugs

1069. SHRIMATI RATHNABHAI SREENIVASA RAO:

SHRIMATI SUSHILA SHANKAR ADIVARE-KAR:

SHRIMATI SUMITRA G. KULKARNI:

SHRI M. S. ABDUL KHADER:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government have set up a high powered Committee to suggest measures for ensuring supply of life saving drugs to the public; and

{Transferred from the 19th March, 1974. {Transferred from the 20th March, 1974. (b) if so, the terms of reference of the Committee, and by when the report is likely to be submitted?

Papers Laid

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) and (b) The terms of reference of the Committee on Drugs and Pharmaceuticals industry and the time by which the committee is required to submit its report are indicated in Government of India, Ministry of Petroleum and Chemicals Resolution dated the 8th February, 1974, furnished in reply to Rajya Sabha Unstarred Question No. 176 dated the 25th February, 1974.

STATEMENT BY MINISTER COR-RECTING ANSWER TO UNSTARR-ED QUESTION NO. 229 REPLIED LN THE RAJYA SABHA ON THE 25TH FEBRUARY, 1974 REGARDING DE-MAND OF ROYALTY FOR CRUDE OIL

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): Sir, while laying on the Table of the House, the reply to Unstarred Ouestion No. 229 on 25-2-1974, I had stated in reply to parts (a) and (b) of this question that the Assam Government had not demanded an increase in the royalty for crude oil supplied from the oil wells of Assam from Rs. 15/- to Rs. 30/ per ton. Since then, 1 have come across a recent letter of the Chief Minister of Assam addressed to the Minister of Petroleum and Chemicals making such a request. The reply to this question may, therefore, be corrected to read as :

(a) and (b) A proposal to this effect has just been received from the Chief Minister of Assam and will be examined. To the extent as indicated above, I crave the indulgence of the House to correct the reply previously given. I express my regret for the same.

PAPERS LAID ON THE TABLE

Notification under sub-section (1) of Section 10 of the Delimitation Act, 1972

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITI RAJ SINGH CHAUDHURY): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Delimitation Commission, India, Notification S. O. No. 118(E) dated the 15th February, 1974, issued under sub-section (1) of section 10 of the Delimitation Act, 1972. [Placed in the Library. *See* No. LT— 6458/74.]]

Annual Report and Account (1971-72) of the Orissa Road Transport Company Limited, Berhampur and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): Sir, I beg to lay on the Table :

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 :---

(i) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1971-72.

(ii) Directors' Report and Statement of Accounts for the year 1971-72, of the Orissa Road Transport Company Limited, Berhampur (Ganjam).